

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

22

O.A.NO.1002/2004

New Delhi, this the 22nd day of April, 2004

HON'BLE MR. SARWESHWAR JHA, MEMBER (A)

Shri Choke Singh S/o Sh. Dodhraj Singh,
Retd. as Attendant in the
Office of Archaeological Survey of India,
Safdarjung Tomb, New Delhi

Presently residing at
C/o Shri Khan Chand,
D-2/34, West Jehangirpuri,
Delhi - 110 094

... Applicants
(By Advocate : Shri K.K. Patel)

Versus

1. The Director General,
Archeological Survey of India, Finance,
Janpath, New Delhi-110 001
2. Superintending Archeologist,
A.S.I., Delhi Circle,
Safdarjung Tomb, New Delhi

... Respondents

O R D E R (ORAL)

Heard.

2. The applicant has retired from the service of the respondents on 30th June, 2002 on attaining the age of superannuation. He has, however, not been paid his retiral benefits so far. His pension has also not been fixed so far. It has been submitted that provisional pension has been granted and also the amount standing at his credit in the Group Insurance has been paid to him.

3. The learned counsel for the applicant has submitted that his pension has not been finalised so far perhaps for the reason that the service record for the period from 1976 to 1982, when he was posted at Srinagar, has not become available from Srinagar so far. On having been asked whether the records are still awaited, the learned counsel

Sarweshwar Jha

for the applicant has submitted that, according to their information, the records are still awaited from Srinagar.

4. On perusal of the facts as submitted by the applicant, who has retired about more than one and a half years ago, it is observed that the respondents have taken very long time in finalizing his pensionary benefits. It is surprising that even though the applicant had been transferred from Srinagar and posted to Delhi in the year 1982, the respondents have taken so long to collect the relevant service record of the applicant from their Srinagar Office. Even after retirement, sufficient time has elapsed. Under these circumstances and keeping in view the facts as submitted by the applicant, I am inclined to dispose of this OA at the admission stage itself with a direction to the respondents to finalize the pension and pensionary benefits of the applicant without any further delay and in any case within two months from the date of receipt of a copy of this order. The respondents are further directed to settle the matter with reference to the relevant rules/settled law on the subject.

5. With the above directions, the OA stands disposed of.



(SARWESHWAR JHA)
MEMBER (A)

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